

1	2	3	4	5	6	7
III	<b>State Sector</b>					
1.	Sanjay Gandhi Ext. TPP					
	Unit-3	210	Shahdol	493.00	817.18	65.8
	Unit-4	210	-do-			
2.	Pench					
	Unit-1	210	Chindwara	534.75		
	Unit-2	210				
3.	Korba West Ext.					
	Unit-5	210	Bilaspur	581.15	1274.00	119.2
	Unit-6	210				

**STATEMENT-IV***Approved List of Hydro Projects in Madhya Pradesh*

Sl. No.	Name of the H.E. Project	Capacity (MW)	Location District	Cost in Rs. Cr. Original	Revised	Cost Escalation (%)
<b>A. Public Sector:</b>						
1.	Bansagar Tons (PH. II&III)	2 x 15 + 3 x 20 = 90	Rewa	301.17	694.41	130.57
2.	Bansagar Tons (PHIV)	2 x 10 = 20	Satna-Shahdol	41.88	-	-
3.	Indira Sagar (Narmada Sagar)	8 x 125 = 1000	Khandwa	1190.12	2325.7	95.42
4.	Indira Sarovar (Bodhghat)	4 x 125 = 500	Bastar	209.3	880.0	320.45
<b>B. Joint Ventures:</b>						
1.	Sardar Sarovar (Jointly by MP/Guj. & Mah.)	6 x 200 + 5 x 50 = 1450 (share of MP 57% = 826.5)	Bharuch (Gujarat)	1551.86	2673.43	72.27
2.	Rajghat (Jointly by MP & UP)	3 x 15 = 45 (share of MP 50% = 22.5 MW)	Guna	37.47	118.35	215.88
<b>C. Pvt. Sector:</b>						
1.	Tawa LBC By (M.s. H.E.G. Ltd.)	2 x 12 = 24	Hoshangabad	13.86	50.00	260.75
2.	Maheshwar (By M/s S.M.H.P. Ltd.)	10 x 40 = 400	Khangone/Khandwa	1073.0	-	-

[English]

**Penicillin Policy**

1111. SHRI SRIBALLAV PANIGRAHI: Will the

Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Government propose to formulate a Penicillin Policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). In order to regulate the imports of Potassium Pen. G First Crystals, a policy called the Pen. G Policy is announced from time to time. The Policy recognises the indigenous manufacturers from whom the domestic units will have to lift Pen. G to become eligible for imports and also fixes the ratio of use of domestic and imported Pen. G.

Under the existing Policy, M/s. IDPL, Hindustan Max-GB, SPIC, J.K., Alembic and Torrent have been recognised as indigenous manufacturers and the ratio has been fixed at 70 (indigenous) : 30 (imported).

#### **Financial/Technical Aid to Kerala**

1112. SHRI RAMESH CHENNITHALA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Ministry has given any financial/technical aid to Kerala for setting up of food processing industries during the last three years; and

(b) if so, the details of financial/technical aid given and other details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO): (a) and (b). Yes, Sir. During the first 3 years of the Eighth Five Year Plan financial assistance, as per details given under, has been extended in respect of proposals received from different organisations in Kerala covering different sectors of food processing industries.

(Rs. in lakhs)

Sector	Assistance
Fruit & Vegetables Processing Sector.	37.317
Meat and Poultry Processing Sector.	33.000
Fisheries Sector.	75.000
Grain Processing Sector.	7.5000
<b>Total</b>	<b>152.817</b>

#### **Amendments in Land Reforms Act**

1113. SHRI RABI RAY:

SHRI GURUDAS KAMAT:

KUMARI SUSHILA TIRIYA:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether some states have moved to bring about amendments in the Land Reforms Act in their respective States to relax ceiling on agricultural land;

(b) if so, the details thereof;

(c) whether the Union Government have received representations from some State Governments in favour of amendments to Land Reforms Acts in their states;

(d) if so, the decision of the Union Government in this regard:

(e) whether some State Government have already raised the ceiling on the land holdings; and

(f) if so, the details and reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Yes, Sir.

(b) The State Governments of Maharashtra and West Bengal have submitted Draft Ordinances for relax/withdraw ceiling on agricultural land for consideration of the Government of India. The Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Ordinance, 1993 proposes enabling certain categories of individuals, firms, companies etc. to hold land on lease beyond the prescribed ceiling limit. The West Bengal Land Reforms (Amendment) Ordinance, 1994 proposes to abolish ceiling for acquiring and holding land by any individual, firm, or any company etc. for the purpose of industrial activity and township development.

(c) No, Sir.

(d) Question does not arise.

(e) and (f). According to information available with this Ministry, the State Government of Karnataka have raised the ceiling on the land holdings by enacting the Karnataka Land Reforms (Amendment) Bill, 1995, for the purpose of industrial development, taking up housing projects, setting up educational institutions, agro-based industries etc.

[Translation]

#### **Financial Aid to Bihar**

1114. SHRI RAM KRIPAL YADAV: Will the Minister of POWER be pleased to state: